

ITEM NO.1

COURT NO.10

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

I.A. No.3 in

Petition(s) for Special Leave to Appeal (Civil) No(s).36460/2012

(From the judgement and order dated 12/09/2012 in CMWP No.3862/2012 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD, BENCH AT LUCKNOW)

M/S PANTALOON RETAIL (INDIA) LTD.

Petitioner(s)

VERSUS

STATE OF U.P

Respondent(s)

(For stay and office report)

Date: 21/02/2013 This I.A. was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD

HON'BLE MR. JUSTICE V. GOPALA GOWDA

For Petitioner(s) Mr. Nagendra Rai, Sr. Adv.
Mr. S. Manhar Singh, Adv.
Mr. Gopi Raman, Adv.
Mr. Abhishek Kr. Jha, Adv.
Mr. Navin Chawla, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following

O R D E R

Issue notice on Interlocutory Application No.3/2013.

Till the next date of hearing, no coercive action shall be taken
against the petitioner for recovery of the amount.

Let the petitioner/applicant serve copies of the special leave
petition and this interlocutory application on the Standing Counsel
for the State of Uttar Pradesh within a week.

List the matter after two weeks.

| (Sanjay Kumar) Court Master | (Indu Satija)
| |Court Master |